

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2157
ANSWERED ON:07.12.2005
PROSECUTION BY CBI
Nahata Smt. P. Jaya Prada

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of cases for which permission had been sought by the Central Bureau of Investigation (CBI) for prosecution during the year 2004 and the current year, till date, year-wise;
- (b) the number of cases out of them accorded permission for prosecution and ;
- (c) the details of cases in which the Government did not grant permission alongwith the reasons therefor in each case?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) to (c): CBI had sought sanction for prosecution from competent authorities in respect of 1735 public servants in 891 cases during 2004 and 2005 (upto 31.10.2005). Out of these cases, sanction for prosecution has been accorded against 1382 public servants in 787 cases till 31.10.2005. Sanction for prosecution has been refused in respect of 74 public servants in 35 cases by the competent authorities. While considering cases for according sanction for prosecution, each case is examined separately by the concerned authority and a decision taken on merit of the case.